

[*English*]**Bombay High**

*72. SHRI BASU DEB ACHARIA:
SHRI UDDHAB BARMAN:

Will the PRIME MINISTER pleased to state:

- (a) whether the ONGC is inviting global tenders for drilling at Bombay High on Turnkey basis;
- (b) if so, the details thereof;
- (c) the advantages in this turnkey basis;
- (d) whether ONGC propose to have any control in the projects; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) No, Sir.

(b) to (e) Do not arise.

Land Reforms

*73. SHRI AJOY MUKHOPADHYAY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government have taken any comprehensive plan to motivate different State Governments for effective Land Reforms and to set up monitoring machinery to see that every State Government is seriously implementing the same;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU): (a) The Government have taken several steps in this behalf.

(b) A statement is laid on the Table of the House.

(c) The question does not arise.

Statement

The steps include—

(i) Organising Conferences of Revenue Ministers of States/UTs to motivate different State/UT Governments for effective land reforms in the country.

(ii) The Ministry of Rural Areas and Employment collects quarterly progress report on distribution of ceiling surplus land.

(iii) The Department of Programme Implementation publishes monthly progress report on distribution of ceiling surplus land under item No. 5A of the Twenty Point Programme of the Government.

As per List-II of the Seventh Schedule of the Constitution of India, the full legislative and administrative responsibility in the subject matter to implementation of the land reforms, land records and land revenue management lies with the State/UT Government. Hence, the role of the Union Government in the concerned subject matter is advisory and coordinative in nature.

Oil Import Bill

*74. SHRI PRADIP BHATTACHARYA:
SHRI BANWARI LAL PUROHIT:

Will the PRIME MINISTER be pleased to state:

(a) whether the Oil Import Bill of the Government is highest as compared to all other years;

(b) if so, the latest position of the country's Oil Import Bill and the steps taken by the Government to bring down the Oil Import Bill; and

(c) the details of Oil Import Bill during each year of the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) and (b) The import bill depends on the overall consumption, indigenous production and prices of petroleum products and crude oil in the international market. To contain oil import bill, steps are being taken to increase refinery capacity by expansion of existing refineries in public sector and setting up of refineries in joint sector and private sector. Steps are also being taken to increase crude oil production in the country through application of improved technologies, development of new fields, additional development of existing fields and by inviting foreign and private capital in the upstream sector.

(c) The details of oil import bill during each year of VIII Five Year Plan are given below:-

	(Rs. in crores)
1992-93	15,439.18
1993-94	16,221.14
1994-95	16,250.36
1995-96	22,262.92 (Provisional)
1996-97	23,318.09 (Provisional)

(April to December, 1996)

Councils for Science & Technology

*75. SHRI KASHI RAM RANA: Will the Minister of SCIENCE & TECHNOLOGY be pleased to state:

(a) the details of Councils set up on the lines of National Council for Science & Technology in the States and Union Territories so far, State-wise, Union Territory-wise;